

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No. 1078/95

Date of decision 14-9-95

Hon'ble Shri N.V.Krishnan, Acting Chairman  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri S.S. Dahiya  
son of Shri Mahipal  
resident of Village & P.O. Ishapur,  
New Delhi-110073

... Applicant

(By Advocate Dr. D.C.Vohra )

Versus

1. Union of India  
through the Secretary,  
Dept. of Telecommunications,  
Sanchar Bhawan, New Delhi-1
2. Chief Accounts Officer,  
Office of the Director General,  
Posts & Telegraphs Deptt.,  
New Delhi-1

... Respondents

(None appeared )

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman )

1. None for the respondents though service  
has been effected through special messenger on 30-8-95.  
The matter has been listed today for considering interim  
direction. None has appeared for the respondents. We have  
heard the learned counsel. He has drawn our attention  
to the last representation dated 27.10.95 (Annexure A-16)  
in which the applicant has explained his case and sought  
orders regarding fixation of pay. That representation  
has still not been disposed of.

2. We are of the view, that considering the  
complicated nature of the case it would be desirable  
to direct the respondent first to dispose of this  
representation on merits. In the circumstances, we  
dispose of this OA by directing the first respondent

(6)

-2-

the

to dispose of applicant's representation dated 27.10.95  
(Annexure A-16) within a period of two months, under  
intimation to the applicant, from the date of receipt  
of a copy of this order. In case, applicant is  
aggrieved, it is open to him to seek such remedy  
in accordance with Law. JA is therefore, disposed  
of accordingly.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan) 6/14.9.95

Member (J)

Acting Chairman

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